## 729. SHRI C.M. RAMESH: Will the Minister of MINORITY AFFAIRS be pleased to state:

- (a) whether any proposal sent by State Channelising Agency (SCA) from Andhra Pradesh is pending with the Ministry;
- (b) if so, the details thereof and the reasons for pendency with Government; and
  - (c) the details of beneficiaries during the last five years in that State?

THE MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS (SHRI NINONG ERING): (a) and (b) The State Channelising Agency (SCA) of Andhra Pradesh *viz*. Andhra Pradesh State Minorities Finance Corporation (APSMFC) has not submitted any proposal since 2008-09. According to G.O. No. Ms. No.-30 Dt. 23rd July, 2008 of Government of Andhra Pradesh, APSMFC has been directed not to implement any scheme of financial assistance with loan component from the financial year 2008-09. Thus, no funds have been availed by APSMFC from the National Minorities Development and Finance Corporation (NMDFC) since 2008-09.

(c) In view of (a) and (b) above, no releases were made to APSMFC during last five years. However, Rs. 850.00 lakh for 2,044 beneficiaries were released by NMDFC to APSMFC under the Term Loan Scheme during the year 2007-08.

## Committee for minority specific development plan

- 730. DR. PRABHAKAR KORE: Will the Minister of MINORITY AFFAIRS be pleased to state:
- (a) whether Government has set up any committee seeking suggestions for effective implementation of the minority specific development plan;
  - (b) if so, whether the committee has submitted its report;
  - (c) if so, the details of recommendations made by the committee;
  - (d) whether Government has accepted those recommendations;
  - (e) if so, the details thereof; and
  - (f) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS (SHRI NINONG ERING): (a) to (f) The Government has not set up any committee seeking suggestions for effective implementation of the minority specific development plan. However, the Government has set up an Expert Committee for the establishment of five universities with a special focus on minorities. Another Committee to consider feasibility of establishment of the National Wakf Development Corporation was established in January, 2013.

## Separate department for minorities in States

- †731. SHRI ASHK ALI TAK: Will the Minister of MINORITY AFFAIRS be pleased to state:
- the States where, as per the instruction of the Central Government, separate Department for Minority Affairs has been constituted;
- the amount of grant issued for various loans during the last two years to (b) States who have formed the said Department; and
  - the amount given by Governments as matching grant therein? (c)

THE MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS (SHRI NINONG ERING): (a) No instructions have been issued by the Central Government to the State Governments for setting up separate Departments for Minority Affairs. However, the National Development Council which approved the Twelfth Five Year Plan document in December, 2012 had accepted the recommendation that all State Governments will be asked to have a separate well endowed Department for Minorities Welfare.

(b) and (c) Does not arise in view of (a) above.

## **Development of offshore wind energy**

- 732. DR. K.P. RAMALINGAM: Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:
- whether it is a fact that India is the fifth biggest wind energy developer in the world and is looking to tap over 7,500 km. long coastline for development of offshore wind energy;
  - if so, the details thereof; (b)
- whether it is also a fact that the implementation of offshore wind energy projects also depends upon firming up of the wind resource, oceanographic studies,

<sup>†</sup>Original notice of the question was received in Hindi.